

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:590  
ANSWERED ON:26.02.2015  
CESS ON COAL  
Kesineni Shri Srinivas

**Will the Minister of COAL be pleased to state:**

- (a) whether the cess of Rs.50 per tonne of both domestically produced and imported coal introduced in 2010-11 budget and doubled last year is still in vogue;
- (b) if so, whether there is any proposal to increase the cess from Rs.100 per tonne to enhance the revenue for the National Clean Energy Funds; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY  
(SHRI PIYUSH GOYAL)

(a) to (c): Clean Energy Cess, as a duty of excise, is levied under section 83 of the Finance Act, 2010, on goods specified in the Tenth Schedule to the said Act. In Budget 2014-15, the effective rate of Clean Energy Cess was increased from Rs.50 per tonne to Rs.100 per tonne.